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**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 490 1996

..... Smt. K. Sambaramma, Applicant(s)  
 Versus  
 ..... Union of India, Respondent(s)

Sr. No.	Date	Order with Signature	
	10.7.96	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;">Registrar</p> <p>The short point canvassed by the learned counsel for the applicant Dr. V. Prithiviraj centres around the order of the S.D.P.O., Khurda dated 4.8.1994, which is Annexure-8 to this petition. The S.D.P.O., S.E. Railway, is impleaded here as Respondent. The order dated 4.8.1994 states that the competent authority has sanctioned the period from 19.3.1979 to 23.9.1982 as S.L.W.P. (Sick Leave Without Pay) as a special case on sympathetic ground. Para-2 of that order directs that her pay be refixed in the category of Mahan Gr. III in the scale of Rs.550-750/- taking into account the above period of absence as S.L.W.P. and consequential benefits paid to her. Dr. Prithiviraj states that this exercise has not been done so far. Now that nearly two years have elapsed from the date of order mentioned at Annexure-8. He has drawn my attention to representation at Annexure-2 dated 4.5.1996, addressed to the Divisional Railway Manager, Khurda and another representation dated 4.7.1996, addressed to the said authority at Annexure-3 to this petition.</p>	<p>1. P.O. for Rs 550/-      has been fixed.</p> <p>10/7/96</p> <p>Fee Regn. 11.      10/7/96 10.07.96      10/7/96 10.07.96</p> <p>3.</p> <p>Registrar      10/7/96</p> <p>For Admin. 11.      10/7/96</p> <p>Bench</p>
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He states that these representations are to implement the order dated 4.8.1994 passed by the S.D.P.O. vide Annexure-8. He wants a direction from this Court for the disposal of these two representations. In the background of the facts stated above, Respondent 2, viz. Divisional Railway Manager, S.E.Railway, Khurda Road, is hereby directed to dispose of the representations at Annexure-2 and 3 to this petition within a period of six weeks from the date of receipt of a copy of this order.

With the above direction the Original Application is disposed of.

Send a copy of the order along with the copy of the Original Application to Respondent 2 and a copy of the order be made available to the petitioner's counsel Dr. V. Prithiviraj.

*K. N. Srinivasan*  
MEMBER (ADMINISTRATIVE)

A copy of the order dt. 11.7.96 may be given to the applicant's Counsel  
FAB 16/7.96  
S.O.

One copy of  
order no. 1  
dt. 11.7.96  
referred  
By Dr.  
S. O.  
16/7/96

A copy of the order dt. 11.7.96 with copy of the application may be sent to all respects by regd. post

FAB  
16/7.96  
S.O.

16/7.96  
S.O.